FORM A

PUBLIC ANNOUNCEMENT

(*Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016*)

FOR THE ATTENTION OF THE CREDITORS OF **SAN COMMODITIES LLP**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	**SAN COMMODITIES LLP**
2.	Date of incorporation of corporate debtor	4TH MAY 2017
3.	Authority under which corporate debtor is incorporated / registered	ROC-CUTTACK
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	AAJ-3314
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered Address:** Flat no-506, 5th Floor, Basudev Plaza, Bajrang Vihar, Patia, Bhubaneswar, Khordha,Orissa, 751024, India
6.	Insolvency commencement date in respect of corporate debtor	6th NOVEMBER 2026
7.	Estimated date of closure of insolvency resolution process	5th MAY 2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Biswajeet Bedamatta IP Reg. No: IBBI/IPA-002/IP-N01351/2025-2026/14615
9.	Address and e-mail of the interim resolution professional, as registered with the Board	M-69, Santoshi Bhawan, Kapilprasad, Phase-2 Bhubaneswar, Orissa-751002 Mobile: 9437887661 csbedamatta@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	M-69, Santoshi Bhawan, Kapilprasad, Phase-2 Bhubaneswar, Orissa-751002 Mobile: 9437887661 cirp.sancommodities@gmail.com
11.	Last date for submission of claims	20th NOVEMBER 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads (b) Physical Address: NA



Notice is hereby given that the National Company Law Tribunal, Cuttack Bench has ordered the commencement of a corporate insolvency resolution process of **SAN COMMODITIES LLP** on 6th November 2026.

The creditors of **SAN COMMODITIES LLP**, are hereby called upon to submit their claims with proof on or before 20th November 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Mr. Biswajeet Bedamatta

Interim Resolution Professional

IP Reg. No: IBBI/IPA-002/IP-N01351/2025-2026/14615

Date: 8th November 2026

Place: BHUBANESHWAR

Kolhapur Municipal Corporation

(Health / Solid Waste Management Department)

Public Tender Notice No. 90

This notice is issued to inform all organizations and contractors that the Kolhapur Municipal Corporation is inviting e-tenders for **The Selection of an Operator for Municipal Solid Waste Management (SWM) Services viz., Collection and Transportation of waste from project area to designated depositing centers, ICCC establishment and operations, Mechanized road sweeping with O and M of vehicles, inside Project area of Kolhapur Municipal Corporation**

However, interested bidders should visit the Government of Maharashtra website **www.mahatender.gov.in** from 07/11/2026 to 07/12/2026 at 3:30 PM to receive and submit their tenders.

Sd/-
Commissioner
Kolhapur Municipal Corporation

STAR PAPER MILLS LIMITED

CIN: L21011WB1936PLC008726
Registered Office: Duncan House, 2nd Floor, 31, Netaji Subhas Road, Kolkata 700 001
Ph: 033-22427380 **E-mail:** star.cal@starpapers.com **Website:**www.starpapers. com

NOTICE

Notice is hereby given pursuant to the provisions of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 that a meeting of the Board of Directors of the company is scheduled to be held on **Saturday, 14th November, 2026** to inter-alia consider and approve the Un-audited Financial Results for the Quarter and Half year ended 30th September, 2026.

The Notice is also available on website of the company (www.starpapers.com) and that of BSE Limited (www.bseindia.com) and National Stock Exchange of India Limited (www.nseindia.com).

for STAR PAPER MILLS LTD.
Sd/-
SAURABH ARORA
(Company Secretary)

7th November,2026
Saharanpur (U.P)

UNITY SMALL FINANCE BANK LIMITED

5th Floor, Tower 1, Seawoods Grand Central, Sec-40, Seawoods, above Seawoods Darave Railway Station, Navi Mumbai – 400 706

POSSESSION NOTICE

(Under Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the authorized officer of **Unity Small Finance Bank Limited** (hereinafter referred to as "**USFBL**"), Having its registered office at 5th Floor, Tower 1, Seawoods Grand Central, Sec-40, Seawoods, above Seawoods Darave Railway Station, Navi Mumbai – 400 706 under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names and addresses mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The borrower mentioned herein below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that undersigned has taken possession of the property described herein below in exercise of powers conferred on me under sub section (4) of section 13 of the Act read with the Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned here in above in particular and the public in general are hereby cautioned not to deal with the said property and any dealings with the property will be subject to the Charge of **Unity Small Finance Bank Limited** for an amount as mentioned herein under and interest thereon. The Borrower's attention is invited to provisions of sub section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of the Borrower(s)/ Co-Borrower (s)	Description of Immovable Properties is as Under	Demand Notice Date & Amount	Date of Possession
1	**Loan A/C. No(S). :** USFBBHUMSME000000968 **1. Rajesh Kumar Jena** C/O- Bijay Kumar Jena **2. Rusesh Kumar Jena** C/O- Bijay Kumar Jena **Add For Sr. No. 1 & 2 :** Relapata, Baleshwar, Bhograi, Odisha- 756035.	All That Land Property Situated At Dist-Balasore Tahasil-Bhogarai Mouza-Relapata, Khata 100/6, Plot 154/220 Ac.0.040 Dcml Kissam-Residential Corresponds To Khata 93 Plot 154 The Boundaries Of The Property Are As Under - As Per The Sale Deed **North:** - Nayanjori, **South:** Ashok Ku Patra, **East:** Govt Road, **West:-** Susanta Patra.	**17.07.2026 Rs. 20,59,364.46 (Rs. Twenty Lakhs Fifty Nine Thousand Three Hundred Sixty Four And Forty Six Paisa Only) As On 10.07.2026**	**06-11-2026**

Sd/-
Place : Odisha **Authorized Officer**
Date : 10.11.2026 **Unity Small Finance Bank Limited**

SYMBOLIC POSSESSION NOTICE

ICICI Bank Branch Office : ICICI Bank Ltd, BP-4, Technopolis Building, 4th Floor, Sector V, Salt Lake City, Kolkata West Bengal- 700091
CIN No: L65190GJ1994PLC021012, www.icicibank.com

The Authorised ICICI Bank Officer under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice.
Having failed to repay the amount, the Notice is issued to the borrower and the public in general that the undersigned has taken symbolic possession of the property described below, by exercising powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general are hereby cautioned not to deal with the property. Any dealings with the property will be subject to charges of ICICI Bank Limited.

Sr. No.	Name of the Borrower(s)/ Loan Account Number	Description of Property/ Date of Symbolic Possession	Date of Demand Notice/ Amount in Demand Notice (Rs)	Name of Branch
1.	(Borrower) Tripati Traders & (Guarantor) Tripati Sahu & Santosha Kumar Sahu & (Mortgagor) Tripati Sahu/ Represented By Proprietor Tripati Sahu Marthapeta Street, Ground Floor, Ward No. 12, Asst No. 8115 Ganjam Odisha Berhampur- 760001/ 241905000633	Pro.-1) Plot No. 2093, Gharabari, Khata No. 1445, Village Sankarpur, Mouza Bada Bazar, Southern Row of Marthapeta Street, Berhampur, Ward No.12, Berhampur Municipality, Municipal Asst. No. 8115/12, Sub-Registration of Sub-Registrar Berhampur Town, District Ganjam, Orissa (Ac. 0.022 Decimal) Bounded By: North By: Road, South By: Ganesh Market, East By: House of Trinath Sahu, West By: House of Sri J. Babu & Pro.-2) Plot No. 478, Khata No. 86, As Per Sub-Division: Plot No. 478 & 478/1949, Khata No. 120/13 & 120/10, As Per Subsequent Sub-Division: Plot No. 478 & 478/2037, Khata No. 120/86, Village Berhampur, Mouza Mahamayipur, Ward No. 11, Berhampur Municipality, Near Bada Thakurani Temple, Gadevari Sahi, Western Row, P.S. Badabazar, Municipal Assessment No. 7548 & 7548a, Taluk Berhampur Town, Sub Registrar Office Berhampur, District Ganjam, Orissa {Ac. 0.030 Decimal (As Per Ror)/ Ac 0.033 Decimal (As Per Actual Measurement) North By: Balaji Sahu South By: Narmada Sahu, East By: Public Road, West By: Lane/ Date of Symbolic : 05-11-2026	07/08/2026 Rs. 3,20,96,363.00/-	Berhampur

The above-mentioned borrowers(s)/guarantors(s) is/are hereby issued a 30 day Notice to repay the amount, else the mortgaged properties will be sold after 30 days from the date of publishing this Notice, as per the provisions under Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: November 10, 2026,
Place: Berhampur

Sincerely Authorised Officer,
For ICICI Bank Ltd.

SYMBOLIC POSSESSION NOTICE

ICICI Bank Branch Office : ICICI Bank Ltd, BP-4, Technopolis Building, 4th Floor, Sector V, Salt Lake City, Kolkata West Bengal- 700091
CIN No: L65190GJ1994PLC021012, www.icicibank.com

The Authorised ICICI Bank Officer under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice.
Having failed to repay the amount, the Notice is issued to the borrower and the public in general that the undersigned has taken symbolic possession of the property described below, by exercising powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general are hereby cautioned not to deal with the property. Any dealings with the property will be subject to charges of ICICI Bank Limited.

Sr. No.	Name of the Borrower(s)/ Loan Account Number	Description of Property/ Date of Symbolic Possession	Date of Demand Notice/ Amount in Demand Notice (Rs)	Name of Branch
1.	Sulochona Raju Vaisayaraju/ V Usharani/ 3rd Floor, Sujata Mansion, 4th Lane, Saipriyanagar Rayagada Rayagada- 765001/ TBSMR00006526925/ LBSMR00006622210	Khata No. 30/1160, Plot No. 78/2174 (Corresponding To New Khata No. 30/2147, New Plot No. 78/2174), Western Portion Of Layout Plot No. 5, Mouza- Khaliguda, Ps- Chandili, Rayagada, Ps No. 97, Tahasilrayagada, Sro- Rayagada, Dist.- Rayagada, Odisha (Admeasuring An Area Of Admeasuring An Area of Ac. 0.018 Decimals I.e. 88.88 Square Yards North: Land Of Smt. P. Pushpaleela And Smt. P. Suseela South: Proposed Road East: Portion of Layout Plot No. 5 (Middle Portion) of This Layout of Smt. Anita Poth West: Layout Plot No. 6 of Dhrubo Chandra Patro/ Date of Symbolic 05/11/2026	July 22,2026 Rs. 29,55,040.66/-	Rayagada
2.	S Tripati Balaji Prusty/ S Rambai Prusty/ Jagannatha Bihar 4th Line District. Ganjam Odisha Brammapur - 760002/ LBBEP00005287320	Khata No. 812, Plot No. 1103 (Corresponding To New Khata No. 899/89, New Plot No. 1103/5101), Hal Mouza-Sashibhusanpur, Old Village- Shankarpur, PS- Berhampur, PS No. 47, Tahasil- Berhampur, Sro- Berhampur Town, Dist.- Ganjam, Odisha, Owned By Simadri Rambai Prusty (Admeasuring An Area of Admeasuring An Area Of Ac. 0.014 Decimals North:5' Wide Lane South: 30' Wide Road East: Balance Land Of Seller West: Land of Simanchal Panda/ Date of Symbolic 05/11/2026	July 27,2026 Rs. 25,38,513/-	Berham-pur
3.	Golapilli Apana/ Jayama Golapilli/ Matia Sahi, Haladiapadar Madanmohanpur District Ganjam Odisha Berhampur - 760003/ TBBEP00006498763/ LBBEP00006516871	Khata No. 172, Plot No. 281 (Corresponding To New Khata No. 791/1270, New Plot No. 281/3293), Mouza-Madan Mohanpur, Ps- Golanthara (Berhampur), Ps No. 139, Tahasil- Kukudakhandi , Sroberhampur-R, Dist.- Ganjam, Odisha (Admeasuring An Area of Ac. 0.017.2 Decimals I.e. 0.017 Decimals North: Manchiapalli Srinivas Rao South: Part Of Plot No. 281 East: Road West: Part Of Plot No. 265/ Date of Symbolic 05/11/2026	June 19,2026 Rs. 29,18,804.04/-	Berham-pur

The above-mentioned borrowers(s)/guarantors(s) is/are hereby issued a 30 day Notice to repay the amount, else the mortgaged properties will be sold after 30 days from the date of publishing this Notice, as per the provisions under Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: November 10, 2026
Place: Rayagada & Berhampur

Sincerely Authorised Officer,
For ICICI Bank Ltd.

Suryoday Small Finance Bank Limited

Regd. & Corp. office : 1101, Sharda Terraces, Plot 65, Sector – 11, CBD Belapur, Navi Mumbai – 400614. CIN: L65923MH2008PLC261472.

POSSESSION NOTICE

Whereas The undersigned being the Authorized Officer of the M/s. Suryoday Small Finance Bank Ltd., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (ACT NO. 54 OF 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice to below mentioned Borrower/s / Guarantor/s. After completion of 60 days from date of receipt of the said notice, The Borrower/s / Guarantor/s having failed to repay the amount, notice is hereby given to the Borrower/s / Guarantor/s and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on them under section 13(4) of the said Act read with Rule 6 & 8 of the Security Interest (Enforcement) Rules, 2002 on the date mentioned herewith:

Name of Borrower / Co-Borrower/ Guarantor	Date of Demand Notice	13.07.2026
257000027005, 1) MR. BRAJA KISHORE SAHOO S/O DINABANDHU SAHOO 2) MRS. TANUJA SAHOO C/O BRAJ KISHOR SAHOO 3) MR. SANTOSH KUMAR SAHOO S/O DINABANDHU SAHOO	Total Outstanding Amount in Rs.	Rs. 22,96,588.56/- as on 06.07.2026
	Date of Possession	05.11.2026 (Symbolic)

Description Of Secured Asset(S) /Immovable Property (ies) : ALL THAT PIECE AND PARCELS OF THE LAND AND BUILDING PROPERTY SITUATED AT DISTRICT- CUTTACK, TAHASIL/SRO/P.S- TIGIRIA, THANA NO. 20, MOUZA NUAPATANA, HAL MUTATION KHATA NO. 302, PLOT NO. 836, AREA- AC.0.040 DCML., STATUS- STITIBAN, KISAM- GHARABARI (HOMESTEAD). CORRESPONDING FROM KHATA NO. 302, ODISHA- 754035. BOUNDARIES OF THE PROPERTY: EAST:- BANAMBAR SAHOO, WEST:- BANSHIDHAR SAHOO, NORTH:- GOVT, SOUTH:- ROAD

The Borrower/s / Guarantor/s in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the M/s Suryoday Small Finance Bank Ltd, for an above mentioned demanded amount and further interest thereon.

Date : 10.11.2026, Place : Odisha **Authorised Officer, Suryoday Small Finance Bank Limited**

HDFC BANK

We understand your world

Registered Office: HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400 013 and having one of its office as Retail Portfolio Management at HDFC Bank Ltd, 1st Floor, I-Think Techno Campus, Kanjurmarg (East),Mumbai – 400042.

SALE INTIMATION AND NOTICE FOR SALE OF SECURITIES PLEDGED TO HDFC BANK LTD.

The below mentioned Borrowers of HDFC Bank Ltd. (the "Bank") are hereby notified regarding the sale of securities pledged to the Bank, for availing credit facilities in the nature of Loans/Overdraft Against Securities.
Due to persistent default by the Borrowers in making repayment of the outstanding dues as per agreed loans / facilities terms, the below loan / facilities accounts are in delinquent status or classified as NPA (Non-Performing Asset). The Bank has issued multiple notices / loan recall notice to these Borrowers, including the final sale notice on the below-mentioned date whereby, Bank had invoked the pledge and provided 7 days' time to the Borrower to repay the entire outstanding dues in the below accounts, failing which, Bank would be at liberty to sell the pledged securities without issuing further notice in this regard. The Borrowers have neglected and failed to make due repayments, therefore, Bank in exercise of its rights under the loan agreement as a pledgee has decided to sell / dispose off the Securities on or after **17th November 2026** for recovering the dues owed by the Borrowers to the Bank. The Borrowers are hereby notified to treat this as a notice of sale in compliance of section 176 of the Indian Contract Act, 1872. The Borrowers are, also, notified that, if at any time, the value of the pledged securities falls further due to volatility in the stock market to create further deficiency in the margin requirement then Bank shall at its discretion sell the pledged security within one (1) calendar day, without any further notice in this regard. The Borrower(s) shall remain liable to the Bank for repayment of any remaining outstanding amount, post adjustment of the proceeds from sale of pledged securities.

Sr. No.	Loan Account Number	Borrower's Name	Outstanding Amount as on 6th Nov. 2026	Date of Sale Notice
1	XXXXXXXXXX0129	AK JAIN HUF	1,407.36	07-11-2026
2	XXXXXXXXXX1495	SHAIKH SALIMULLAH	30,331.12	07-11-2026
3	XXXXXXXXXX0979	MALATI GADANAYAK	87,798.67	07-11-2026
4	XXXXXXXXXX8181	RAJESH KUMAR AGARWAL	4,040.00	06-11-2026
5	XXXXXXXXXX0905	MM MURUGAN	4,288.00	07-11-2026
6	XXXXXXXXXX2028	MURARI PRASAD BEHERA	2,13,024.60	07-11-2026
7	XXXXXXXXXX3583	AJIT KUMAR PRADHAN	48,645.00	07-11-2026
8	XXXXXXXXXX5627	JAYANARAYAN PADHEE	1,28,297.37	07-11-2026
9	XXXXXXXXXX1869	SUBASH CHANDRA PAL	1,24,454.66	07-11-2026
10	XXXXXXXXXX2660	SEKH IJAJUL KALAPAHAD	69,947.76	07-11-2026
11	XXXXXXXXXX0152	RANJAN KUMAR MOHARANA	5,17,176.63	07-11-2026
12	XXXXXXXXXX4547	SATYAJIT CHATTERJEE	10,09,194.00	06-11-2026
13	XXXXXXXXXX1660	SANTANU KUMAR JENA	119.00	07-11-2026
14	XXXXXXXXXX2941	PREM RANJAN OJHA	1,53,121.54	07-11-2026
15	XXXXXXXXXX2642	MANOSMITA MALLICK	1,07,656.30	07-11-2026
16	XXXXXXXXXX6261	BABAJI CHARAN PARAMANIK	1,50,445.80	07-11-2026
17	XXXXXXXXXX4129	SUBHADRA PRADHAN	4,16,039.39	27-10-2026
18	XXXXXXXXXX0191	KANCHAN AGARWALLA	7,29,243.23	07-11-2026
19	XXXXXXXXXX9210	SACHINANDAN BALIARSINGH	1,77,623.56	07-11-2026
20	XXXXXXXXXX0152	SASMITA MISHRA	9,23,542.20	07-11-2026
21	XXXXXXXXXX2164	BRAHMANANDA BARIK	4,26,043.81	07-11-2026
22	XXXXXXXXXX4093	SABITRI SHATAPATHI	2,27,700.00	07-11-2026
23	XXXXXXXXXX5696	ACHINTYA NANDI	3,91,474.52	07-11-2026
24	XXXXXXXXXX9835	SARGAM PADHY	75,099.54	06-11-2026
25	XXXXXXXXXX3321	SUNIL KUMAR PALLAI	38,140.34	06-11-2026
26	XXXXXXXXXX6267	SUBASH CHANDRA PATRA	5,96,054.32	07-11-2026
27	XXXXXXXXXX3520	BIBHUTI BHUSAN DAS	2,259.27	07-11-2026
28	XXXXXXXXXX7029	PRASANTA KUMAR PRADHAN	3,88,398.00	07-11-2026
29	XXXXXXXXXX7699	AFIPA PERMIN	8,94,299.00	07-11-2026
30	XXXXXXXXXX7757	SUSANTA D KAR	2,03,536.78	07-11-2026
31	XXXXXXXXXX6510	VIVEK LATH	6,30,950.83	07-11-2026
32	XXXXXXXXXX3678	PRAMOD KUMAR SINGH	285.86	07-11-2026
33	XXXXXXXXXX5470	MONALISA PRADHAN	3,14,973.82	07-11-2026
34	XXXXXXXXXX7017	ARABINDA HARICHANDAN MOHAPATRA	2,142.00	07-11-2026
35	XXXXXXXXXX4648	PUJA KUMARI GOSWAMI	5,716.23	07-11-2026
36	XXXXXXXXXX7955	RASMITA MOHAPATRA	2,32,497.49	07-11-2026
37	XXXXXXXXXX0757	SUDHANSU SEKHAR GOCHHAYAT	1,13,508.22	07-11-2026
38	XXXXXXXXXX9272	MANORANJAN CHOUDHURY	4,017.80	07-11-2026
39	XXXXXXXXXX7273	SNEHA LAKRA	6,46,590.66	07-11-2026
40	XXXXXXXXXX3951	UPENDRA KUMAR SWAIN	8,83,955.92	07-11-2026
41	XXXXXXXXXX4466	SABEHA SULTANA	1,99,497.82	07-11-2026
42	XXXXXXXXXX4548	YARLAGADDA SWATHI	6,30,131.00	07-11-2026
43	XXXXXXXXXX1019	PITABASH PANDEY	11,28,203.17	06-11-2026
44	XXXXXXXXXX9177	S R NSSAN KUMAR	2,25,341.28	07-11-2026
45	XXXXXXXXXX3291	SANJIB SAHU	3,96,995.94	07-11-2026
46	XXXXXXXXXX6010	MAHAMMAD GUFRAN KHAN	9,96,163.82	07-11-2026
47	XXXXXXXXXX7447	KASHYAP DAS	1,00,829.00	07-11-2026
48	XXXXXXXXXX0603	ABINASH PATNAIK	3,78,053.81	07-11-2026
49	XXXXXXXXXX6510	BINANDA KUMAR PRADHAN	10,03,520.42	06-11-2026
50	XXXXXXXXXX8327	KIRAN BALA DAS	6,41,966.42	07-11-2026
51	XXXXXXXXXX7777	PRADEEP KUMAR BEHERA	1,92,924.82	07-11-2026
52	XXXXXXXXXX5422	LINGARAJ DHARUA	1,55,714.71	07-11-2026
53	XXXXXXXXXX9203	ALOK RANJAN MANDAL	1,61,934.58	07-11-2026
54	XXXXXXXXXX5876	CHANDAN MISHRA	4,432.98	07-11-2026
55	XXXXXXXXXX7252	PARAMANANDA DHARUA	8,57,543.53	07-11-2026
56	XXXXXXXXXX5563	ORISSA CHROME EXPORT & MINING COMPANY LIMITED	98,90,217.00	07-11-2026
57	XXXXXXXXXX8242	HARISCHANDRA PRADHAN	17,20,113.82	06-11-2026
58	XXXXXXXXXX8600	MALTI PANDEY	3,16,440.00	07-11-2026
59	XXXXXXXXXX1552	SNEHALATA DASH	2,68,415.82	07-11-2026
60	XXXXXXXXXX4318	BRIJALAL JAISWAL	3,79,390.82	07-11-2026
61	XXXXXXXXXX6212	KAMALINI BHUYAN	8,40,262.82	06-11-2026
62	XXXXXXXXXX4343	SAROJINI BEHERA	2,02,752.82	07-11-2026
63	XXXXXXXXXX7675	PRAGYANPINI BISWAL	5,12,311.42	07-11-2026
64	XXXXXXXXXX4101	NISHITHA SHEKHAR DEO	2,54,127.78	07-11-2026

DATE : 10.11.2026 **Sd/-**
PLACE : ODISHA **HDFC BANK LTD.**

HINGOLI MUNCIPAL COUNCIL, HINGOLI

e-Tender Notice for 2026-27

Hingoli Municipal Council invites e-tender for the work of Proposed construction of shopping Centre at Site No. 100, CTS no.4485,4486 and S.No.94 for Hingoli Municipal Council Hingoli in the State of Maharashtra of Estimated Cost Rs. 410392310.00/-. The e- Tender details are available on **www.mahatenders.gov.in** All relevant dates will be as per the tender published in web portal **www.mahatenders.gov.in**

Date: 06/11/2026

Sd/-
(Pranjali Munde)
Chief Officer
Hingoli Municipal Council

Sd/-
(Rekhatai Bangar)
President
Hingoli Municipal Council

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF **SAN COMMODITIES LLP**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	**SAN COMMODITIES LLP**
2.	Date of incorporation of corporate debtor	4TH MAY 2017
3.	Authority under which corporate debtor is incorporated / registered	ROC-CUTTACK
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	AAJ-3314
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered Address :** Flat No - 506, 5th Floor, Basudev Plaza, Bajrang Vihar, Patia, Bhubaneswar, Khordha,Orissa, 751024, India
6.	Insolvency commencement date in respect of corporate debtor	6th NOVEMBER 2026
7.	Estimated date of closure of insolvency resolution process	5th MAY 2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Biswajeet Bedamatta IP Reg. No : IBBI/IPA-002/IP-N01351/2025-2026/14615
9.	Address and e-mail of the interim resolution professional, as registered with the Board	M-69, Santoshi Bhawan, Kapilprasad, Phase-2 Bhubaneswar, Orissa -751002 Mobile : 9437887661 csbedamatta@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	M-69, Santoshi Bhawan, Kapilprasad, Phase-2 Bhubaneswar, Orissa -751002 Mobile : 9437887661 cirp.sancommodities@gmail.com
11.	Last date for submission of claims	20th NOVEMBER 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at :	(a) Web link : https://ibbi.gov.in/home/downloads (b) Physical Address : NA

Notice is hereby given that the National Company Law Tribunal, Cuttack Bench has ordered the commencement of a corporate insolvency resolution process of **SAN COMMODITIES LLP** on 6th November 2026.

The creditors of **SAN COMMODITIES LLP,** are hereby called upon to submit their claims with proof on or before 20th November 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Mr. Biswajeet Bedamatta
Date : 8th November 2026 **Interim Resolution Professional**
Place : Bhubaneshwar **IP Reg. No : IBBI/IPA-002/IP-N01351/2025-2026/14615**

बैंक ऑफ़ बड़ौदा Bank of Baroda

REGIONAL OFFICE: CUTTACK
2nd Floor, Chalachitra Bhawan, Buxi Bazar
Cuttack-753001, Tel.- 8093047216
E-mail: recovery.cuttack@bankofbaroda.bank.in

E-AUCTION SALE NOTICE

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES "APPENDIX-IV-A [See proviso to Rule 6 (2) and/or 8(6)]"
E-Auction Sale Notice for sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 6(2) & 9(1)/8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s), Mortgagor(s) and Guarantor(s) that the below described Immovable properties Mortgaged /charged to the Secured Creditor, possession of which has been taken by the Authorised Officer of **Bank of Baroda,** Secured Creditor, will be sold on **"AS IS WHERE IS", "AS IS WHAT IS" AND "WHATEVER THERE IS"** basis for recovery of dues in below mentioned accounts. The details of Borrower(s)/Mortgagor(s)/Guarantor(s)/Secured Asset's/ Dues/Reserve Price/e-Auction Date & Time, EMD and Bid Increase Amount are mentioned below-

Sl. No.	**BRANCH** / Name & Address of Borrower(s) / Guarantor(s)	Description of the Immovable Properties	Demand/Possession Notice Date/ Outstanding (Secured Debt.)	Date & Time of E-auction	Reserve Price / EMD / Bid Increment	Status of Possession [Symbolic/ Physical]	Property Inspection Date & Time
1.	**MANISAHU CHAKK BRANCH** / **Borrowers: 1) Mrs. Rupali Rana,** W/o- Srikanta Rana, **2) Mr. Srikanta Rana,** S/o- Bidyadhar Rana, Both are at Kathagada Sahi, Kochilei Mandir, Cuttack, Odisha, PIN-753001.	Equitable Mortgage of Land & Building bearing in the name of **Mr. Srikanta Rana,** S/o- Bidyadhar Rana at Plot No.: 1403/3762, 1404, 1406/3761 & 1398/3760, Khata No.: 1570/867, Area: Ac.0.051.5 kadi, Kisam: Homestead, Status: Stitiban, Mouza: Cuttack Town, Unit No.-16, Kathagadasahi, PS: Purighat & No. 1, Tahasil: Cuttack & No.- 216, Dist.: Cuttack, Odisha. Bounded by- East: Kailash Chandra Rana, West: Laxmidhar Rana, North: Bidyadhar Patro, South: C.C. Road (10' 0") wide.	**09.10.2025 / 12.12.2025 / ₹1,07,79,338.63 +** up to date interest & expenses incurred	**25.11.2026 from 02.00 PM to 06.00 PM**	**₹1,35,43,900/-** / **₹13,54,390/-** / **₹50,000/-**	**Symbolic**	**18.11.2026 between 10.00 AM to 04.00 PM**
2.	**BONTH CHHAK BRANCH** / **Borrower: Mr. Ajay Kumar Behera,** S/o- Basudev Behera, At/ PO: Arasa, Tahasil/PS: Tihidi, Dist: Bhadrak, Odisha, PIN-756100	All the part and parcel of the property consisting of Khata No.: 1031/73, Plot No.: 3138, Total Area: Ac.0.120dec., Tahasil No.: 36, Village: Arasa, Tahasil: Tihidi, Dist.: Bhadrak, Kisam: Gharabari, in the name of **Mr Ajay Kumar Behera,** S/o Basudev Behera. Bounded by- North: Plot No. 3137, South: Plot No. 3136, East: Plot No. 3139, 3140, West: Plot No. 3363, Road.	**14.10.2025 / 15.01.2026 / ₹16,84,766.78 +** up to date interest & expenses incurred	**25.11.2026 from 02.00 PM to 06.00 PM**	**₹38,04,000/-** / **₹3,80,400/-** / **₹20,000/-**	**Symbolic**	**18.11.2026 between 10.00 AM to 04.00 PM**
3.	**BALASORE MAIN BRANCH** / **Borrowers: 1) M/s Power Vision, Prop.: Mr. Bipin Chandra Barik,** Address: Plot No.: 699, Khatiyan No.: 301, Bhaskarganj, Unit No.-10, PS: Sahadevkhunta, Near Durga Mandap, Balasore-756001, **2) Mr. Bipin Chandra Barik,** S/o- Mr. Pravat Kumar Barik, R/o- Jalakhatua, Jageswarpada, Balasore-756044 **/ Co-Borrower: Mrs. Trilottama Barik,** W/o- Pravat Kumar Barik, R/o- Jalakhatua, Jageswarpada, Balasore-756044	Equitable Mortgage of Residential (Homestead) Property at Khata No.: 48/15, Plot No.: 87, Area: Ac.0.090 dec., Kisam: Homestead, Stitiban, under Mouza: Jalakhatua, PS: Khantapada No. 79, Tahasil: Bahanaga No. 814, Dist.: Balasore, in the name of **Mrs. Trilottama Barik,** W/o- Pravat Kumar Barik. Bounded by- North: Rabindra Maharana, South: Road, East: Prafulla Bhoi, West: Rabindra Maharana.	**03.02.2025 / 19.06.2025 / ₹22,94,458.29 +** up to date interest & expenses incurred	**14.12.2026 from 02.00 PM to 06.00 PM**	**₹9,00,000/-** / **₹90,000/-** / **₹20,000/-**	**Physical**	**07.12.2026 between 10.00 AM to 04.00 PM**
4.	**LUNAHAR BRANCH** / **Borrowers: 1) M/s. Maa Sarala Creation, Prop.: Mr.Priyabrata Sahoo,** At: Goratanga, Plot No.: 377/455, Khata No.: 240, PO: Podamarai, Erakana, Cuttack, PIN-754206, **2) Mr. Priyabrata Sahoo,** S/o- Mr. Dharanidhar Sahoo and **3) Mrs. Tilatama Sahoo,** W/o- Mr. Priyabrata Sahoo, Both are at Khata No.: 582/169, Plot No.: 874/1520, At: Itukura, PO: Podamarai, PS: Mahanga, Dist.: Cuttack, PIN-754206.	All that piece and parcel of immovable property situated at Mouza: Itukura, SRO/Tahasil/ PS: Mahanga, P.S.No.-102, Tahasil No.-107, Dist.: Cuttack, Khata No.: 582/169, Plot No.: 874/1520, Area: Ac.0.060dec., Kissam: Gharabari, in the name of **Mr. Priyabrata Sahoo,** S/o- Mr. Dharanidhar Sahoo, Bounded by- East: Vendors, West: Ganeswar Maharana, North: Podamarai Matha, South: Vendors.	**02.03.2026 / 06.08.2026 / ₹43,40,607.80+** up to date interest & expenses incurred	**14.12.2026 from 02.00 PM to 06.00 PM**	**₹33,58,000/-** / **₹3,35,800/-** / **₹20,000/-**	**Symbolic**	**07.12.2026 between 10.00 AM to 04.00 PM**

Terms and Conditions: Interested Bidder may Login to **https://baanknet.com**
Also, prospective bidders may contact the Branch Manager on **Mobile No.: 7077727081, 7077722147, 7077727064 & 7077727112**

For detailed terms and conditions of sale, please refer to the link provided in:
https://www.bankofbaroda.bank.in/eauction.htm and **https://baanknet.com**

LAST DATE OF SUBMISSION OF ONLINE PAYMENT EMD AMOUNT : 25.11.2026 LATEST BY 06.00 P.M. (For Sl No. 1 & 2) and 14.12.2026 LATEST BY 06.00 P.M. (For Sl No. 3 & 4)

STATUTORY 15/30 DAYS SALE NOTICE TO THE BORROWERS / GUARANTORS / MORTGAGORS FOR SALE UNDER RULE 8(5) AND 9(1)/8(6) AS PER SARFAESI ACT 2002.

Place: Cuttack **Authorised Officer**
Date: 09.11.2026 **Bank of Baroda**

ରାଜ୍ୟ ଖବର



ବୋଲଗଡ (ଭାସ୍କର ନ୍ୟୁଜ): ବୋଲଗଡ ବ୍ଲକ ସ୍ଥିତ ସଂପୁର ଚର୍ତୁଭୁଜ ସରକାରୀ ଉଚ୍ଚ ବିଦ୍ୟାଳୟରେ ଗତ ୨ ତାରିଖରେ ୧୦ ଜଣ ଛାତ୍ରଛାତ୍ରୀ ଜଣ୍ଡିସ ରେ ଆକ୍ରାନ୍ତ ହେବା ଘଟଣା ପ୍ରକାଶ ପାଇବା ପରେ ବାଙ୍କୋଇ ଗୋଷ୍ଠୀ ସ୍ୱାସ୍ଥ୍ୟ ଅଧିକାରୀ ଆସି ସ୍ଥିତି ପରଖି ଛାତ୍ରଛାତ୍ରୀଙ୍କ ଠାରୁ ନମୁନା ସଂଗ୍ରହ କରିଥିଲେ । ତାପରେ ୨୦ ଜଣଙ୍କର ଜଣ୍ଡିସ ବାହାରିଥିଲା । ଏହି ଖବର ବାଙ୍କୋଇ ମେଡିକାଲ ଅଫିସର ଅସିତ ମୋହନ ତ୍ରିପାଠୀ ଓ ଗୋଷ୍ଠୀ ଶିକ୍ଷାଧିକାରୀ ପ୍ରମୋଦ କୁମାର ସ୍ୱାଇଁ ଜିଲ୍ଲା ସ୍ୱାସ୍ଥ୍ୟ ଅଧିକାରୀଙ୍କୁ ଜଣାଇଥିଲେ । ଖବର ପାଇ ଜିଲ୍ଲା ସ୍ୱାସ୍ଥ୍ୟ ଅଧିକାରୀ ଟିମ ୪ ତାରିଖ ଦିନ ଆସି ପହଂଚି ବିଦ୍ୟାଳୟର ଚର୍ତୁପାର୍ଶ୍ୱ ପରିଦର୍ଶନ କରି ରୋଷେଇ ଗୃହ, ପାଇଖନା, ପିଇବା ପାଣି, ହାତ ଧୋଇବା ସ୍ଥାନ, ମଧ୍ୟାହ୍ନ ଭୋଜନ ଖାଇବା ସ୍ଥାନ ପରଖିଥିଲେ । ବିଦ୍ୟାଳୟର ବୋରିଙ୍ଗ, କୂପ ପାଣିରେ ବ୍ଲିଚିଙ୍ଗ ପକାଇ ପାଣିକୁ ବିଶୋଧନ କରାଯାଇଥିଲା । ଗ୍ରାମ୍ୟ ଜଳ ଯୋଗାଣ ପକ୍ଷରୁ ଗାଁର ସମସ୍ତ କୂପ, ନଳ କୂପ କୁ ବ୍ଲିଚିଙ୍ଗ ପକାଇ ବିଶୋଧିକରଣ କରାଯାଇଥିଲା ଏବଂ ବିଦ୍ୟାଳୟ ପାଣି କୁ ପରୀକ୍ଷା ପାଇଁ ଭୁବନେଶ୍ୱର ପଠାଯାଇଥିଲା । ଏହି ଜଣ୍ଡିସ ଆକ୍ରାନ୍ତ ଦିନକୁ ଦିନ ବୃଦ୍ଧି ପାଇ ୬୫ ଜଣ ପିଲାଙ୍କୁ ଆକ୍ରାନ୍ତ କରି ଏ ପର୍ଯ୍ୟନ୍ତ କୁ ପଇଲାଣି । ଥମିବାର ନା ଧରୁନି । ସମଗ୍ର ଗାଁ କୁ ଆକ୍ରାନ୍ତ କରିବାକୁ ବସିଲାଣି ଏହି ମହାମାରି ଜଣ୍ଡିସ । ଆଜି ପୁଣି ଜିଲ୍ଲା ସ୍ୱାସ୍ଥ୍ୟ ଟିମ ଡି.ପି.ଏଚ.ଓ ଡାକ୍ତର ରଞ୍ଜନ ମିତ୍ର, ମାଇକ୍ରୋବାଇଓଲୋଜିଷ୍ଟ ଯାସ୍ମିନ ପଟ୍ଟନାୟକ, ଏଡିମୋଲୋଜିଷ୍ଟ ଡାକ୍ତର ସ୍ନିଗ୍ଧା ସୁଲୋତା ନନ୍ଦ ଏବଂ ବାଙ୍କୋଇ ପି.ଏଚ.ଇ.ଓ ଅରୁନଭ ପଟଜୋସି ସଂପୁର ଚର୍ତୁଭୁଜ ଉଚ୍ଚ ବିଦ୍ୟାଳୟରେ ପହଂଚି ପ୍ରଧାନ ଶିକ୍ଷୟିତ୍ରୀ ଶୈବାଳିକା ମଲ୍ଲିକଙ୍କ ଉପସ୍ଥିତରେ ସମସ୍ତ ବିଦ୍ୟାଳୟର ସମ୍ମିଳନୀ କକ୍ଷଠାରେ ଛାତ୍ରଛାତ୍ରୀମାନଙ୍କର ଅଭିଭାବକଙ୍କୁ ଜିଲ୍ଲା ସ୍ୱାସ୍ଥ୍ୟ ଟିମ ସଚେତନତା କରାଇଥିଲେ ।

ରାଜଧାନୀ ବାୟୁମଣ୍ଡଳ... (ପ୍ରଥମ ପୃଷ୍ଠାର ଅବଶିଷ୍ଟାଂଶ

ଡାଇଅକ୍ସାଇଡ୍, କାର୍ବନ ମନୋଅକ୍ସାଇଡ୍ ପରି ବିଷାକ୍ତ ଗ୍ୟାସ୍ ମିଶିଯିବାରୁ ଶ୍ୱାସରୋଗୀଙ୍କ ପାଇଁ ଚିନ୍ତା ବଢ଼ିବାରେ ଲାଗିଛି । ବୟସ୍କ ଓ ଛୋଟ ପିଲାଙ୍କ ଉପରେ ମଧ୍ୟ ଏହାର ପ୍ରଭାବ ପଡ଼ିବ ବୋଲି ଆଶଙ୍କା କରାଯାଉଛି । ପରିବେଶବିତ୍‌ମାନେ କହିଛନ୍ତି, ବ୍ରୋଙ୍କାଇଟ୍‌ସ ଭଳି ସମସ୍ୟା ଦେଖାଦେବ । ସବୁଜ ବାଣ ଫୁଟାଇବାକୁ ନିର୍ଦ୍ଦେଶ ଦିଆଯାଇଥିବାବେଳେ ଅଧିକ ଶବ୍ଦ ହେଉଥିବା ପାରମ୍ପରିକ ବାଣର ବ୍ୟବହାର କରାଯାଇଥିବା ଦେଖିବାକୁ ମିଳିଥିଲା । ରାତି ୯ଟା ପର୍ଯ୍ୟନ୍ତ ବାଣ ଫୁଟାଇବା ନିୟମକୁ ଲୋକେ ମାନିନଥିବାରୁ ବାୟୁ ପ୍ରଦୂଷଣ ଅଧିକ ଥିବା ପରିବେଶ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ ସୂଚନା ଦେଇଛି । ସୋମବାର ସକାଳେ ପବନ ପ୍ରବାହିତ ହେବାରୁ ଓ ଖରା ପଡ଼ିଥିବାରୁ ଏହି ହାନିକାରକ ଗ୍ୟାସ ଚାରିଆଡ଼କୁ ଖେଳାଇ ହୋଇଯାଇଛି । ଏହାର ପ୍ରଭାବ ଅତିକମ୍‌ରେ ଦୁଇଦିନ ରହିବ ବୋଲି ପ୍ରଦୂଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ ସୂଚନା ଦେଇଛି । ଅନ୍ୟପକ୍ଷରେ କଟକ ସହରରେ ଏକ୍ୟୁଆଇ ୧୯୨ ଥିବାବେଳେ ଅନୁଗୋଳରେ ୧୮୬ ଏବଂ କେନ୍ଦୁଝରର ବିଲେଇପଦାରେ ୨୮୮ ରେକର୍ଡ ହୋଇଛି ।

କାର୍ଯ୍ୟକାରୀ ହେବ...

ଜଳାଶୟ ନିର୍ମାଣ ପ୍ରସ୍ତାବକୁ ମଞ୍ଜୁରି ପ୍ରଦାନ କରାଯାଇଛି । ୭ଟି ମେଗା ଲିଫ୍ଟ ଜଳସେଚନ ଯୋଜନାର ଟେଣ୍ଡରକୁ ବୈଠକରେ ମଞ୍ଜୁରି ଦିଆଯାଇଛି । କଳାହାଣ୍ଡି ଜିଲ୍ଲା ରାଣୀବାହାଲଠାରେ ନିର୍ମିତ ହେବାକୁ ଥିବା ଓଡ଼ିଶା ହାଇଡ୍ରୋପାୱାର କର୍ପୋରେସନ ଲିମିଟେଡ ମାଧ୍ୟମରେ ୬୦୦ ମେଗାୱାଟ୍ କ୍ଷମତା ବିଶିଷ୍ଟ ଉପର ଇନ୍ଦ୍ରାବତୀ ପମ୍ପ ସ୍ୱରେଜ ପ୍ରକଳ୍ପ ନିର୍ମାଣ କାର୍ଯ୍ୟ ଗ୍ରହଣ କରିବାକୁ ଅନୁମୋଦନ ପ୍ରଦାନ କରାଯାଇଛି ।

ଏକ୍ୟୁଆଇ...

ଚଳାଚଳ ଉପରେ ରୋକ୍ ଲଗାଯାଇଛି । ବାଲି ଓ ସିମେଣ୍ଟ ଭଳି ସାମଗ୍ରୀ ପରିବହନ ଉପରେ ମଧ୍ୟ କଟକଣା ଲାଗୁ କରାଯାଇଛି । ଜରୁରିକାଳୀନ ଏବଂ ଜରୁରୀ ସେବାକୁ ବାଦ୍ ଦେଲେ ଜେନେରେଟର ସେଟର ବ୍ୟବହାରକୁ ମଧ ନିଷିଦ୍ଧ କରାଯାଇଛି । ଗାଡ଼ିମୋଟର ଯୋଗୁଁ ହେଉଥିବା ପ୍ରଦୂଷଣକୁ ହ୍ରାସ କରିବା ଉଦ୍ଦେଶ୍ୟରେ ବେସରକାରୀ କମ୍ପାନିଗୁଡ଼ିକୁ 'ୱାର୍କ ଫ୍ରମ୍ ହୋମ୍' କିମ୍ବା ହାଇବ୍ରିଡ୍ ମଡେଲରେ କାମ କରିବା ପାଇଁ ପରାମର୍ଶ ଦିଆଯାଇଛି । ଅନ୍ୟପଟେ, ଛୋଟ ପିଲାମାନଙ୍କୁ ବିଷାକ୍ତ ବାୟୁରୁ ସୁରକ୍ଷା ଦେବା ପାଇଁ ପଞ୍ଚମ ଶ୍ରେଣୀ ପର୍ଯ୍ୟନ୍ତ ସ୍କୁଲଗୁଡ଼ିକୁ ବନ୍ଦ ରଖିବା ଏବଂ ଅନଲାଇନ୍ କ୍ଲାସ୍ କରିବାକୁ ନିର୍ଦ୍ଦେଶ ଦିଆଯାଇଛି ।

ଆଜି ମୁଖ୍ୟମନ୍ତ୍ରୀଙ୍କ ବାଲେଶ୍ୱର ଗସ୍ତ

ଭୁବନେଶ୍ୱର/ବାଲେଶ୍ୱର(ଭାସ୍କର ନ୍ୟୁଜ): ମଙ୍ଗଳବାର ବାଲେଶ୍ୱର ଜିଲ୍ଲା ନୀଳଗିରି ଗସ୍ତରେ ଯିବେ ମୁଖ୍ୟମନ୍ତ୍ରୀ ମୋହନ ଚରଣ ମାଝୀ । ମୁଖ୍ୟମନ୍ତ୍ରୀଙ୍କ ଏହି ଗସ୍ତକୁ ନେଇ ନୀଳଗିରିରେ ପ୍ରଶାସନିକ ପ୍ରସ୍ତୁତି ଜୋରଦାର ହୋଇଛି । ଏହି ଗସ୍ତ ସମୟରେ ଭତ୍ତା ବଣ୍ଟନ ସହ ବିଭିନ୍ନ ପ୍ରକଳ୍ପର ଶିଳାନ୍ୟାସ ଓ ଅନ୍ୟାନ୍ୟ କାର୍ଯ୍ୟକ୍ରମ ରହିଛି । ସୂଚନା ଅନୁଯାୟୀ, ସାଂସଦ ପ୍ରତାପ ଷଡ଼ଙ୍ଗୀଙ୍କ ୭୨ତମ ଜନ୍ମଦିନ ଅବସରରେ ଏକ ମେଗା ରକ୍ତଦାନ ଶିବିର ଓ ମହିଳାଙ୍କୁ ସିଲେଇ ମେସିନ୍ ବଣ୍ଟନ କାର୍ଯ୍ୟକ୍ରମ ଆୟୋଜନ ହେଉଛି । ସାଂସଦଙ୍କ ଅନୁରୋଧ କ୍ରମେ ମୁଖ୍ୟମନ୍ତ୍ରୀ ଏହି କାର୍ଯ୍ୟକ୍ରମରେ ଯୋଗଦେବାକୁ ସମ୍ମତି ଦେଇଛନ୍ତି । ଏହି ଅବସରରେ ନୀଳଗିରି ବ୍ଲକର ୨୫ଟି ସ୍ୱୟଂ ସହାୟକ ଗୋଷ୍ଠୀର ମହିଳାଙ୍କୁ ସିଲେଇ ମେସିନ୍ ପ୍ରଦାନ କରାଯିବ । ଏହାଦ୍ୱାରା ମହିଳାମାନେ ଆତ୍ମନିର୍ଭରଶୀଳ ହେବା ସହ ନିଜର ରୋଜଗାର ବୃଦ୍ଧି କରିପାରିବେ ବୋଲି ଆଶା ରହିଛି । ମୁଖ୍ୟମନ୍ତ୍ରୀ ପ୍ରଥମେ ନୀଳଗିରି କଲେଜ ପରିସରରେ ନିର୍ମିତ ଅସ୍ଥାୟୀ ହେଲିପ୍ୟାଡରେ ହେଲିକପ୍ଟର ଯୋଗେ ଅବତରଣ କରିବେ । ପରେ ସଡ଼କ ପଥରେ ଡାକବଙ୍ଗଳାରେ ପହଞ୍ଚିବେ । ସେଠାରେ ଆୟୋଜିତ ରକ୍ତଦାନ ଶିବିରରେ ଯୋଗଦେଇ ରକ୍ତଦାତାଙ୍କୁ ଉତ୍ସାହିତ କରିବେ ।

ROURKELA MUNICIPAL CORPORATION

Uditnagar, Rourkela, Pin-769012

Mail Id: rourkelamunicipality@gmail.com Telephone: (0661) 2500388

Letter No. 17848 Date 06.11.2026

13001/2414/2627

Expression of Interest (EoI) for Selection of Mission Shakti Groups for O&M of Mission Shakti Cafe under Rourkela Municipal Corporation.

Rourkela Municipal Corporation invites Expression of Interest (EOI) in the Prescribed Formats (Annexure-I & II) in sealed cover from the intending Mission Shakti Groups having the credibility and experience for O&M of Mission Shakti Cafe and Overall management of Mission Shakti Cafe including cooking and serving and the entire responsibilities of Mission Shakti Cafe and bring in better accountability towards the public. The applicants should be under Rourkela Municipal Corporation and Steel Township Jurisdiction only.

01	Available of EOI documents in website	06.11.2026
02	Last date and time of submission of EOI	17.11.2026, 1.00 PM
03	Date and time of Opening of EOI	18.11.2026. 11 AM
04	For downloading the EOI documents and term and Condition of assignment, please visit the Rourkela Municipal Corporation website.	https://rmc.myrourkela.in/

The authority reserves right to reject any or all the EOIs without assigning any reason thereof. Any Change/ Correction/ Corrigendum in respect the above shall be placed in RMC website.

Sd/- Commissioner
Rourkela Municipal Corporation

OIPR 13001/13131/1/26-27/0064

NOTICE (Surname Change)

By virtue of an affidavit No.2335, sworn before Notary Public, Malkangiri on dtd. 06.11.2026, I Madhusmita Mishra, D/o-Late Sudhangshu Udukuda, resident of Senapati Sahi, Nabarangpur, Po/Ps/Dist-Nabarangpur, Pin-764059, currently residing in Block Colony, Malkangiri, Post-DNK Colony, Po/Dist-Malkangiri have changed my name from Madhusmita Udukuda to Madhusmita Mishra. Henceforth, I shall be known as Madhusmita Mishra for all purposes. All the relevant documents will be rectified as per New Name.

Sd/- Madhusmita Mishra

SURYODAY A BANK OF SMILES

ସୂର୍ଯ୍ୟୋଦୟ କ୍ଷୁଦ୍ର ଆର୍ଥିକ ବ୍ୟାଙ୍କ ଲିମିଟେଡ୍

ପଞ୍ଜିକୃତ ଏବଂ କର୍ପୋରେଟ କାର୍ଯ୍ୟାଳୟ: ୧୧୦୧, ଶାରଦା ଟେରାସେସ୍, ପ୍ଲଟ୍ ୬୫, ସେକ୍ଟର-୧୧, ସିବିଡି ବେଲାପୁର, ନବି ମୁମ୍ବାଇ-୪୦୦୬୧୪, ସିଆଇଏନ୍: ଏଲ୍୬୫୯୨୩ଏମ୍‌ଏଚ୍୨୦୦୮ପିଏଲ୍‌ସି୨୬୧୪୭୨

ପଜେସନ୍ ନୋଟିସ୍

ଆର୍ଥିକ ସମ୍ପତ୍ତିର ନିରାପତ୍ତା ଏବଂ ପୁନଃନିର୍ମାଣ ଏବଂ ସୁରକ୍ଷା ସ୍ୱାର୍ଥ ପ୍ରବର୍ତ୍ତନ ଆଇନ, ୨୦୦୨ର ଧାରା ୧୩ (୨) ଅନୁଯାୟୀ ଯେତେବେଳେ ନିମ୍ନସ୍ୱାକ୍ଷରିତ ବ୍ୟକ୍ତି ହେଉଛନ୍ତି ମେସର୍ସ ପ୍ରାଧିକରଣ କାର୍ଯ୍ୟାଳୟ ଅଧିକାରୀ । ସୂର୍ଯ୍ୟୋଦୟ କ୍ଷୁଦ୍ର ଆର୍ଥିକ ବ୍ୟାଙ୍କ ଲିମିଟେଡ୍ ଆର୍ଥିକ ସମ୍ପତ୍ତିର ନିରାପତ୍ତା ଏବଂ ପୁନଃନିର୍ମାଣ ଏବଂ ସୁରକ୍ଷା ସ୍ୱାର୍ଥ ପ୍ରବର୍ତ୍ତନ ଆଇନ, ୨୦୦୨ ଅନ୍ତର୍ଗତ ଏବଂ ସୁରକ୍ଷା ସ୍ୱାର୍ଥ (ପ୍ରବର୍ତ୍ତନ) ନିୟମ, ୨୦୦୨(ଆଇନ ନଂ ୫୪,୨୦୦୨ର) ନିୟମ ୩ ସହିତ ପଠିତ ଧାରା ୧୩(୧୨) ରୁଲ୍-୩ ଅନୁଯାୟୀ ପ୍ରଦତ୍ତ କ୍ଷମତା ବ୍ୟବହାର କରି, ଉକ୍ତ ଆଇନର ଧାରା ୧୩(୨) ଅନୁଯାୟୀ ଡିମାଣ୍ଡ ନୋଟିସ୍ ଜାରି କରିଛି, ଯାହା ଋଣଗ୍ରହୀତା, ସହ-ଋଣଗ୍ରହୀତା, ଗ୍ୟାରେଣ୍ଟରଙ୍କୁ ସେମାନଙ୍କର ସମସ୍ତ ବକେୟା ଦେୟ ତାରିଖରୁ ୬୦ ଦିନ ମଧ୍ୟରେ ସେମାନଙ୍କର ସମସ୍ତ ସୁଧ, ମୂଲ୍ୟ ଏବଂ ଦେୟ ସମ୍ପୂର୍ଣ୍ଣ ଭାବରେ ପରିଶୋଧ କରିବାକୁ ଆହ୍ୱାନ କରିଛି, ଯେଉଁଥିରେ ନିମ୍ନରେ ଦିଆଯାଇଥିବା ବିଜ୍ଞପ୍ତି ପ୍ରକାଶନ ଏବଂ ଆପଣଙ୍କ ଉପରେ ବିକଳ୍ପ ସେବାର ଉପାୟ ଅନ୍ତର୍ଭୁକ୍ତ । ସିକ୍ୟୁରିଟି ଇଣ୍ଟରେଷ୍ଟ (ଏନଫୋର୍ସମେଣ୍ଟ) ଆଇନ ୨୦୦୨ର ଧାରା ୧୩(୪) ଅନୁଯାୟୀ ଆଇନ ୬ ଏବଂ ୮ରେ ପ୍ରଦତ୍ତ କ୍ଷମତା ଅନୁଯାୟୀ ନିମ୍ନରେ ଉଲ୍ଲେଖ କରାଯାଇଥିବା ସମ୍ପତ୍ତିକୁ ନିମ୍ନ ସ୍ୱାକ୍ଷରକାରୀ ନିଜ ଅଧୀନକୁ ନେଇଛନ୍ତି ।

ଋଣଗ୍ରହୀତା / ସହ-ଋଣଗ୍ରହୀତା/ ଗ୍ୟାରେଣ୍ଟରଙ୍କ ନାମ	ଡିମାଣ୍ଡ ନୋଟିସ ତାରିଖ	୧୩.୦୭.୨୦୨୬
୨୫୬୦୦୦୦୨୭୦୦୫, ୧. ଶ୍ରୀଯୁକ୍ତ ବ୍ରଜକିଶୋର ସାହୁ, ପିତା- ଦିନବନ୍ଧୁ ସାହୁ, ୨. ଶ୍ରୀଯୁକ୍ତ ତନୁଜା ସାହୁ, ମାର୍ଫତ ବ୍ରଜକିଶୋର ସାହୁ, ୩. ଶ୍ରୀଯୁକ୍ତ ସନ୍ତୋଷ କୁମାର ସାହୁ, ପିତା- ଦିନବନ୍ଧୁ ସାହୁ ।	ମୋଟ ବକେୟା ରାଶି ଟଙ୍କାରେ	ଟ.୨୨,୯୬,୫୮୮.୫୬/- ୦୬.୦୭.୨୦୨୬ ସୁଦ୍ଧା
	ପଜେସନ ତାରିଖ	୦୫.୧୧.୨୦୨୬ (ସିମ୍ବଲିକ୍)

ବନ୍ଧକ ସମ୍ପତ୍ତି/ସ୍ଥାବର ସମ୍ପତ୍ତିର ବିବରଣୀ: ସମ୍ପତ୍ତିର ସମସ୍ତ ଖଣ୍ଡ ଓ ଅଂଶବିଶେଷ ଏବଂ ବିଲଡିଂର ଅବସ୍ଥିତି: ଜିଲ୍ଲା-କଟକ, ତହସିଲ/ଏସଆରଓ/ପିଏସ୍- ଟିଗିରିଆ, ଥାନା ନଂ ୨୦, ମୌଜା- ନୂଆପାଟଣା, ହାଲ୍ ମ୍ୟୁଟେସନ ଖାତା ନଂ ୩୦୨, ପ୍ଲଟ୍ ନଂ ୮୩୬, ଏରିଆ-ଏ.୦.୦୪୦ ଡିସିମିଲ, ଷ୍ଟାଟସ୍-ସ୍ଥିତିବାନ, କିସମ- ଘରବାରୀ (ଘରବାରୀ), ଯୋଗାଯୋଗ ଖାତା ନଂ ୩୦୨, ଓଡ଼ିଶା-୭୫୪୦୩୫, ସମ୍ପତ୍ତିର ବାଉଣ୍ଡାରୀ: ପୂର୍ବ- ବାନାମ୍ବର ସାହୁ, ପଶ୍ଚିମ- ବଂଶୀଧର ସାହୁ, ଉତ୍ତର- ସରକାରୀ, ଦକ୍ଷିଣ- ରାସ୍ତା

ଏତଦ୍ୱାରା ଋଣଗ୍ରହୀତାମାନେ/ଗ୍ୟାରେଣ୍ଟରମାନେ ତଥା ବିଶେଷକରି ସର୍ବସାଧାରଣଙ୍କୁ ସତର୍କ କରାଇ ଦିଆଯାଉଅଛି ଯେ ମେସର୍ସ ସୂର୍ଯ୍ୟୋଦୟ ସ୍ମଲ ଫାଇନାନ୍ସ ବ୍ୟାଙ୍କ ଲିମିଟେଡ୍ ନିକଟରେ ସେହି ସମ୍ପତ୍ତି ରହିଥିବାରୁ ଏହାକୁ ନେଇ କୌଣସି ନେଣଦେଣ କରିବେ ନାହିଁ ଏବଂ ଉପରେ ଦର୍ଶାଯାଇଥିବା ଦାବି ତଥା ପରବର୍ତ୍ତୀ ସୁଧ ସହିତ ।

ତାରିଖ: ୧୦.୧୧.୨୦୨୬, ସ୍ଥାନ: ଓଡ଼ିଶା
ପ୍ରାଧିକୃତ ଅଧିକାରୀ, ସୂର୍ଯ୍ୟୋଦୟ କ୍ଷୁଦ୍ର ଫାଇନାନ୍ସ ବ୍ୟାଙ୍କ ଲିମିଟେଡ୍

ପୂର୍ବ ତଟ ରେଳପଥ

ଓଭରହେଡ୍ ଟ୍ରାକ୍ସନ ତାରରେ ବିଦ୍ୟୁତ୍ ପ୍ରବାହ ସମ୍ବନ୍ଧୀୟ ସାର୍ବଜନୀକ ଅଧିସୂଚନା

ପ୍ରୋଫର୍ମା-10.01

ପୂର୍ବ ତଟ ରେଳପଥ, ସମ୍ବଲପୁର ମଣ୍ଡଳର ବଲାଙ୍ଗୀର - ଲୋଇସିଂହା DN ଲାଇନ ମଧ୍ୟରେ କର୍ଭ ନଂ. 65ରେ କଟ୍ ଏବଂ କନେକ୍ସନ କୌଶଳରେ PSRର ଅପସାରଣ ନିମନ୍ତେ ପାରମ୍ପରିକ OHE ପ୍ରଣାଳୀର ବିଦ୍ୟୁତିକରଣ / ରୂପାନ୍ତରଣ କାର୍ଯ୍ୟର ସମ୍ପୂର୍ଣ୍ଣ ହୋଇଥିବା ସେକ୍ସନରେ ଅବସ୍ଥିତ ରେଳବାଇ ଲାଇନ୍ ଏବଂ ପରିସରକୁ ବ୍ୟବହାର କରୁଥିବା ସମସ୍ତ ବ୍ୟକ୍ତିବିଶେଷଙ୍କୁ ଏତଦ୍ୱାରା ଅବଗତ କରାଇ ଦିଆଯାଉଅଛି ଯେ, ନିର୍ଦ୍ଦିଷ୍ଟ ସେକ୍ସନ ନିମନ୍ତେ ନିର୍ଦ୍ଧାରିତ ତାରିଖରେ କିମ୍ବା ଏହା ପରେ 25,000 ଭୋଲ୍ଟ, 50 Hz, A.C ଓଭରହେଡ୍ ଟ୍ରାକ୍ସନ ତାରରେ ବିଦ୍ୟୁତ୍ ପ୍ରବାହ କରାଯିବ । ସେହି ତାରିଖ ଦିନ କିମ୍ବା ତା'ପର ଠାରୁ ଓଭରହେଡ୍ ଟ୍ରାକ୍ସନ ଲାଇନ୍‌ରେ ସବୁ ସମୟ ପାଇଁ ବିଦ୍ୟୁତ୍ ପ୍ରବାହିତ ହେବ । ଏଥିପାଇଁ କୌଣସି ଅନଧିକୃତ ବ୍ୟକ୍ତି ଉକ୍ତ ଓଭରହେଡ୍ ଲାଇନ ନିକଟକୁ ଯିବେ ନାହିଁ କିମ୍ବା ତାହାର ଆଖପାଖରେ କୌଣସି କାର୍ଯ୍ୟ କରିପାରିବେ ନାହିଁ ।

ସେକ୍ସନ : ବଲାଙ୍ଗୀର - ଲୋଇସିଂହା DN ଲାଇନ ମଧ୍ୟରେ କର୍ଭ ନଂ. 65ରେ କଟ୍ ଏବଂ କନେକ୍ସନ କୌଶଳରେ PSRର ଅପସାରଣ ନିମନ୍ତେ ପାରମ୍ପରିକ OHE ପ୍ରଣାଳୀର ବିଦ୍ୟୁତିକରଣ / ରୂପାନ୍ତରଣ ।

ସେକ୍ସନ / ଲାଇନ	LOC ଠାରୁ (କି.ମି. / CH.)	LOC ପର୍ଯ୍ୟନ୍ତ (କି.ମି. / CH.)	TKM	ଟିପ୍ପଣୀ
ବଲାଙ୍ଗୀର - ଲୋଇସିଂହା DN ଲାଇନ (କଟ୍ ଏବଂ କନେକ୍ସନ)	664/18 CH. 664/351.00	663/36 CH. 663/766.00	0.585	ପାରମ୍ପରିକ OHE
ସମୁଦାୟ			TKM - 0.585	

ବିଦ୍ୟୁତ୍ ପ୍ରବାହ ତାରିଖ : 13.11.2026

PR-550/R/26-27
ବରିଷ୍ଠ ମଣ୍ଡଳ ବିଦ୍ୟୁତ୍ ଯନ୍ତ୍ରୀ (TRD), ସମ୍ବଲପୁର

जाहीर नोटीस

वकील : एस.डी.चव्हाण

जावक क्र. ३६३४
कामगार न्यायालय, ठाणे.
ऑफिस कॉम्प्लेक्स इमारत, मुलुंड चेकनाका, एम.आय.डी.सी. ठाणे.
दिनांक : ३०/१०/२०२६

श्रमिक भरपाई आयुक्त ठाणे आणि पहिले कामगार न्यायालय, ठाणे
अर्ज (श्र.नु.भ.वाटप अर्ज) क्र. ३३७/ आय– १०५ / २०२६

१) श्रीमती रंजिता विकास धल
२) कु. दक्ष विकास धल
३) कु. भवानी विकास धल
४) श्रीमती. असानमानी सुरेंद्र धल
५) श्री. सुरेंद्र रसिक धल ....अर्जदार
पत्ता : गांव–जुनबानी, सुलीयापाडा मयुरभंज, गौडुनिडुबा, ओडिसा – ७५७०८४.

विरूध्द

१. अश्मी लॉजिस्टिक्स ....प्रतिवादी
२. टाटा एआयजी इन्सुरन्स कंपनी लिमिटेड

सुचना

इस सुचना के द्वारा अवगत किया जाता है कि, उपर दिये गये आवेदकने मृत्यु श्री. विकास सुरेंद्र धल (मयत) का काम करते समय दि. १७/०२/२०२३ को दुर्घटना से निधन हो गया और उनके निधन के पश्चात यह सब आवेदक इनके कानून वारिस है और इस न्यायालय में अर्जी दाखिल किये है। इस कंपनीने रक्कम धनादेश के द्वारा श्रमिक भरपाई आयुक्त, ठाणे में जमा किया गया है। नुकसान भरपाई की रक्कम रू. १४,८०,०००/– (रू. चौदह लाख अस्सी हजार रूपये केवल) इतनी रक्कम उपरोक्त आवेदक ने श्रमिक भरपाई आयुक्त कार्यालय, ठाणे में जमा कि गयी उनको वितरण करने के लिये अर्जी दाखिल कि है ।

अतः इस सुचना तहत अवगत किया जाता है, कि इस न्यायालय मे जमा कि गयी नुकसान भरपाई रकम आवेदकों को प्रदान करने पर अगर किसी भी व्यक्ती अथवा व्यक्तीयो को आपत्ति है या उसे विरोध है तो उस प्रकार कि सुचना प्रकाशीत होने के ३० दिन के भितर न्यायालय मे दाखल करें। ३० दिन की अवधी समाप्त होने के पश्चात प्राप्त विरोध या सुचना पर विचार नही किया जाएगा। इससे संबंधित लोग ध्यान रखे।

सुनवाई की तारीख : ३०/११/२०२६

मुहर

आदेशानुसार,
प्रभारी सचिव,
कामगार न्यायालय, ठाणे.

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF **SAN COMMODITIES LLP**

RELEVANT PARTICULARS

1.	Name of corporate debtor	**SAN COMMODITIES LLP**
2.	Date of incorporation of corporate debtor	4TH MAY 2017
3.	Authority under which corporate debtor is incorporated / registered	ROC-CUTTACK
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	AAJ-3314
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered Address :** Flat No - 506, 5th Floor, Basudev Plaza, Bajrang Vihar, Patia, Bhubaneswar, Khordha,Orissa, 751024, India
6.	Insolvency commencement date in respect of corporate debtor	6th NOVEMBER 2026
7.	Estimated date of closure of insolvency resolution process	5th MAY 2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Biswajeet Bedamatta IP Reg. No : IBBI/IPA-002/IP-N01351/2025-2026/14615
9.	Address and e-mail of the interim resolution professional, as registered with the Board	M-69, Santoshi Bhawan, Kapilprasad, Phase-2 Bhubaneswar, Orissa -751002 Mobile : 9437887661 csbedamatta@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	M-69, Santoshi Bhawan, Kapilprasad, Phase-2 Bhubaneswar, Orissa -751002 Mobile : 9437887661 cirp.sancommodities@gmail.com
11.	Last date for submission of claims	20th NOVEMBER 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at :	(a) Web link : https://ibbi.gov.in/home/downloads (b) Physical Address : NA

Notice is hereby given that the National Company Law Tribunal, Cuttack Bench has ordered the commencement of a corporate insolvency resolution process of **SAN COMMODITIES LLP** on 6th November 2026.

The creditors of **SAN COMMODITIES LLP**, are hereby called upon to submit their claims with proof on or before 20th November 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Mr. Biswajeet Bedamatta
Interim Resolution Professional
IP Reg. No : IBBI/IPA-002/IP-N01351/2025-2026/14615

Date : 8th November 2026
Place : Bhubaneshwar

ଓଡ଼ିଶା ବିଦ୍ୟୁତ୍ ଶକ୍ତି ସଂଚାରଣ ନିଗମ ଲିଃ
(ଓଡ଼ିଶା ସରକାରଙ୍କ ଏକ ଉପକ୍ରମ)

ODISHA POWER TRANSMISSION CORPORATION LIMITED
(A Government of Odisha Undertaking)

OPTCL Lifeline of Odisha

ଉପ ମହାପ୍ରବନ୍ଧକ(ବିଦ୍ୟୁତ)ଙ୍କ କାର୍ଯ୍ୟାଳୟ, ଅତ୍ୟୁଚ୍ଚ କ୍ଷମତା ସମ୍ପନ୍ନ ବିଦ୍ୟୁତ୍ ନିର୍ମାଣ ବିଭାଗ,ବ୍ରହ୍ମପୁର

ସାର୍ବଜନୀନ ସୂଚନା

ଏତଦ୍ୱାରା ସର୍ବସାଧାରଣଙ୍କ ଅବଗତି ନିମନ୍ତେ ସୂଚିତ କରାଯାଉଛି ଯେ ଆର୍. ଉଦୟଗିରିଠାରେ ୨X୨୦ ଏମ୍‌ଭିଏ,୧୩୨/୩୩ କେ.ଭି ସବଷ୍ଟେସନ ନିର୍ମାଣ ସହିତ ୧୩୨ କେ.ଭି ମୋହନାଠାରୁ ଦିଗପହଣ୍ଡି ସିଙ୍ଗଲ୍ ସର୍କିଟ୍ ଲାଇନରୁ ଆନୁସଙ୍ଗିକ ୧୩୨ କେ.ଭି ଲାଇନ୍ ଇନ୍ ଲାଇନ୍ ଆଉଟ୍ (୩୬.୧୪୦ କି.ମି) ନିର୍ମାଣ କାର୍ଯ୍ୟ ଶେଷ ହୋଇଛି । ଏହି ଲାଇନ୍ ଲୁଡ୍‌ରୁ,ମେରାପଲ୍ଲୀ,ମୁଡୁମୁଡ଼ିଆ, ଅଶୋକା, ମହାକୁମ୍ପା, ତରାମାଳ,ଚାନ୍ଦିପୁଟ,ରାଣୀଖମା,କାପୁରୀପଟା,ଆର୍କିଲି, ମାଣିକପୁର,ଯୋଡ଼ିପଥର,ବାଦପୁର,ପୁବଗାଁ,ଗୋବିନ୍ଦପୁର,ଧନୁପଟା, ଯୋଡ଼ାଆମ୍ବ,ଜଗନ୍ନାଥପୁର,ଚନ୍ଦ୍ରଗିରି,ଶଗଡ଼ା,ଅନଙ୍ଗଡଙ୍ଗର,ଲବାରସିଙ୍ଗ, ରଇପୁର, ମହେନ୍ଦ୍ରଗଡ଼,ମକାପଡ଼ା, ଛେଳିଗଡ଼, ସଇଲଙ୍ଗ, ଭାଲିଆସାହି, କୁଶପଲ୍ଲୀ, ପଦ୍ମପୁର ଗ୍ରାମଦେଇ ଯାଇଅଛି । ଉକ୍ତ ଲାଇନ୍‌ରେ ତା ୧୦.୧୧.୨୦୨୬ ରିଖ (ମଙ୍ଗଳବାର) ଠାରୁ ଯେକୌଣସି ସମୟରେ ବିଦ୍ୟୁତ୍ ସରବରାହ କରାଯିବ ।

ତେଣୁ ଉପରୋକ୍ତ ଗ୍ରାମବାସୀ ଏବଂ ସର୍ବସାଧାରଣଙ୍କ ଅବଗତି ନିମନ୍ତେ ସୂଚିତ କରାଯାଉଛି କି, ପ୍ରଚଳିତ ଭାରତୀୟ ବିଦ୍ୟୁତ ଆଇନର ଧାରା ୭୯,୮୦ ଓ ୮୨(କ) ଅନୁସାରେ ବିଦ୍ୟୁତ୍ ଲାଇନ୍ ତଳେ କିମ୍ବା ନିକଟରେ ଘର ନିର୍ମାଣ, ଗଛ ଲଗାଇବା, ପଶୁ ବାନ୍ଧିବା, ଲମ୍ବା କାଠ/ବାଉଁଶ ଉଠାଇବା କିମ୍ବା ବିଦ୍ୟୁତ୍ ଟାୱାର ଉପରେ ଚଢ଼ିବା ଗୁରୁତର ଅପରାଧ ଓ ଦଣ୍ଡନୀୟ ।

ଏଣୁ ଲାଇନ୍ ନିକଟରେ ବସବାସ ବା ଚଳପ୍ରଚଳ କରୁଥିବା ଜନସାଧାରଣ ନିରାପତ୍ତା ମୂଳକ ସାବଧାନତା ଅବଲମ୍ବନ କରିବା ଉଚିତ । କାରଣ ଏତଦ୍ୱାରା ଯଥେଷ୍ଟ ଧନ, ଜୀବନ ହାନିର ଆଶଙ୍କା ରହିଛି । ସର୍ବସାଧାରଣ ନିଜ ଧନ, ଜୀବନର ନିରାପତ୍ତା ଦୃଷ୍ଟିରୁ ଉପରୋକ୍ତ ସାଧାରଣ ନିୟମ ପାଳନ କରିବାକୁ ଅନୁରୋଧ ।

ସ୍ୱା/- ଉପ ମହାପ୍ରବନ୍ଧକ (ବିଦ୍ୟୁତ)
ଅତ୍ୟୁଚ୍ଚ କ୍ଷମତା ସମ୍ପନ୍ନ ବିଦ୍ୟୁତ୍ ନିର୍ମାଣ ବିଭାଗ,ବ୍ରହ୍ମପୁର

FIPR-68/2026-27

/optcl.odisha /optcl_odisha

Email ID - eeliangul@gmail.com

32001/1293/2627

ODISHA LIFT IRRIGATION CORPORATION LIMITED
(A Government of Odisha Undertaking)
OFFICE OF THE EXECUTIVE ENGINEER, L.I. DIVISION, ANUGOLA
e- Tender Notice

Bid Identification No E.E. ANUGOLA (OLIC) 04/2026-27 Date 27.10.2026

The Executive Engineer, Lift Irrigation Division, Anugola, Odisha, invites tender on behalf of the Odisha Lift Irrigation Corporation Ltd., Bhubaneswar through e-procurement in shape of **percentage rate** bids in online mode for the work **"Installation and Energisation"** of L.I. Projects under **different** blocks in Anugola district on **turn-key basis** under **RIDF 2026-27.** The estimated cost, cost of tender papers, Time of completion class of contractors and terms and conditions and necessary documents can be seen from the Website **www.tendersorissa.gov.in**

1. Name of Works : Installation and energisation of River Lift Projects with supply of all materials on Turnkey basis under RIDF 2026-27.
2. Total Nos. of Packages : **27** Nos
3. Approximate Estimated Cost: Rs. 30.318 Lakh to Rs. **61.012** Lakh
4. Class of Contractor : **"C" & "B"** Valid Civil Class with H.T. Valid Licence.
5. Period of completion : 90 Days & 120 days from the date of issue of work order.
6. Other details as follows.

Procurement Officer	Bid Identification No	Availability of tender On-line for bidding		Last date & time of seeking tender clarification	Date & Time of Opening of tender in the office of the Executive Engineer, L.I. Division, Anugola
		From	To		
1	2	3	4	5	6
Executive Engineer, L.I. Division, Anugola	04/2026-27	12.11.2026 10.00 AM	21.11.2026 Up to 5.00 PM	20.11.2026	25.11.2026 11.00 AM

- Any Corrigendum/ Addendum will be displayed in the above website only.

Sd/-
Executive Engineer,
L.I. Division, Anugola

OIPR 32001/32327/1/26-27/0005

ଆକ୍ସିସ୍ ଫାଇନାନ୍ସ ଲିମିଟେଡ
(ସିଆଇଏନ୍ ୟୁ୬୫୯୨୧ଏମ୍‌ଏଚ୍୧୯୯୫ପିଏଲ୍‌ସି୨୧୨୬୭୫)
AXIS FINANCE | ଆକ୍ସିସ୍ ହାଉସ୍, ସି-୨, ୱାଡ଼ିଆ, ଇଣ୍ଟରନ୍ୟାସନାଲ ସେଣ୍ଟର, ପାଣ୍ଡୁରଙ୍ଗା ବୁଧକର ମାର୍ଗ, ବରଲି, ମୁମ୍ବାଇ-୪୦୦୦୨୫

ସିକ୍ୟୁରିଟି ଇଣ୍ଟରେଷ୍ଟ (ଏନଫୋର୍ସମେଣ୍ଟ) ରୁଲ୍‌ସ ୨୦୦୨ର ଆଇନ ୮(୬) ସହ ଆଇନ ୯(୧)
ସିକ୍ୟୁରିଟାଇଜେନ ଆଣ୍ଡ ରି-କନଷ୍ଟ୍ରକ୍ସନ ଅଫ୍ ଫାଇନାନ୍ସିଆଲ ଆସେଟ୍ସ ଆଣ୍ଡ ଏନଫୋର୍ସମେଣ୍ଟ ଇଣ୍ଟରେଷ୍ଟ ଆକ୍ଟ ୨୦୦୨ର ଆଇନ ୮(୬) ଏବଂ ଆଇନ ୯ (୧) ଅନୁସାରେ ୧୫ ଦିନିଆ ସ୍ଥାବର ସମ୍ପତ୍ତିର ବିକ୍ରୟ ପାଇଁ ଇ-ନିଲାମ ନୋଟିସ୍

ଏତଦ୍ୱାରା ସର୍ବସାଧାରଣ ବିଶେଷକରି ନିମ୍ନରେ ପ୍ରଦତ୍ତ ଋଣଗ୍ରହୀତା ଏବଂ ସହଋଣଗ୍ରହୀତା କିମ୍ବା ସେମାନଙ୍କର ଉତ୍ତରାଧିକାରୀ/ଋଣଗ୍ରହୀତାଙ୍କ ପ୍ରତିନିଧିଙ୍କ ଅବଗତି ନିମନ୍ତେ ଜଣାଇ ଦିଆଯାଉଅଛି ଯେ ଋଣଗ୍ରହୀତା ଏବଂ ସହ ଋଣଗ୍ରହୀତାଙ୍କ ନିମ୍ନଲିଖିତ ସମ୍ପତ୍ତି ଯାହାକି ଏଏଫଏଲର ପ୍ରାଧିକୃତ ଅଧିକାରୀ ନିଜ ଦଖଲକୁ ନେଇଛନ୍ତି, ତାହା ଆସନ୍ତା ୨୬.୧୧.୨୦୨୬ରେ ଯେପରି ଯେଉଁଠି ଅବସ୍ଥାରେ ରହିଛି, ତାହା ବିକ୍ରୟ କରାଯିବ । ଏହାର ସଂରକ୍ଷିତ ମୂଲ୍ୟ ଏବଂ ଅମାନତ ଜମା ନିମ୍ନରେ ପ୍ରଦତ୍ତ । ଏଥିସହ ଏହି ନୋଟିସ ମାଧ୍ୟମରେ ଜଣାଇ ଦିଆଯାଉଅଛି ଯେ ଯଦି କୌଣସି କାରଣରୁ ଏହି ବିକ୍ରୟ ଇ-ନିଲାମ କୌଣସି କାରଣରୁ ସ୍ଥଗିତ ରହେ କିମ୍ବା ବନ୍ଦ କରାଯାଏ ତେବେ ୨୬.୧୧.୨୦୨୬ ପୂର୍ବାହ୍ନ ୧୧ଟାରେ ଏହାକୁ ନିଲାମ କରାଯିବ । ଏ ନେଇ ଆକ୍ସିସ ଫାଇନାନ୍ସ ଲିମିଟେଡ୍‌ର ଶାଖା ଅଫିସ ଚନ୍ଦ୍ରକୁଞ୍ଜ, ୩ ପ୍ରୋଟେରିଆ ଷ୍ଟ୍ରିଟ୍ ଷ୍ଟ୍ରିଟ୍ କୋଲକାତା-୭୦୦୦୭୧ରେ ୨୫.୧୧.୨୦୨୬ ଦିନ ୧୧ଟା ସୁଦ୍ଧା ଇ-ନିଲାମର ଅମାନତ ଜମାର ଡିମାଣ୍ଡ ଡ୍ରାଫ୍ଟ ସିଲ୍ ଏନଭଲପରେ ଦାଖଲ କରିବାକୁ ପଡ଼ିବ ।

ବନ୍ଧକ ସମ୍ପତ୍ତି/ସ୍ଥାବର ସମ୍ପତ୍ତି, ଯାହାକି ବିକ୍ରୟ କରାଯିବ, ତାହାର ସଂକ୍ଷିପ୍ତ ବିବରଣୀ ନିମ୍ନରେ ।

କ୍ର.ନଂ.	ଋଣଗ୍ରହୀତା(ମାନେ)/ ସହ ଋଣଗ୍ରହୀତା (ମାନେ)/ ଉତ୍ତରାଧିକାରୀ(ମାନେ)/ ଆଇନଗତ ପ୍ରତିନିଧି/ଗ୍ୟାରେଣ୍ଟର(ମାନେ)ଙ୍କ ନାମ	ଡିମାଣ୍ଡ ନୋଟିସ୍ ତାରିଖ ଏବଂ ଡିମାଣ୍ଡ ନୋଟିସରେ ଉଲ୍ଲେଖ ଟଙ୍କା ପରିମାଣ	ପଜେସନ୍‌ର ପ୍ରକାର	ସଂରକ୍ଷିତ ମୂଲ୍ୟ	୦୫.୧୧.୨୦୨୬ ସୁଦ୍ଧା ବକେୟା ପରିମାଣ
୧	ଦେବପ୍ରସାଦ ସାମନ୍ତରାୟ	୧୯.୦୩.୨୦୨୫	ସିମ୍ବଲିକ୍	ସଂରକ୍ଷିତ ମୂଲ୍ୟ: ଟ.୨୨,୮୩,୬୨୧/- (ବାଇଶି ଲକ୍ଷ ତେୟାଅଶୀ ହଜାର ଛଅଶହ ଏକୋଇଶି ଟଙ୍କା ମାତ୍ର) ଫ୍ଲାଟ୍/ସମ୍ପତ୍ତି/ଗୁଡ଼ିକ ବିକ୍ରି ହେବନାହିଁ, ଯାହାର ମୂଲ୍ୟ ନିମ୍ନରେ ପ୍ରଦତ୍ତ ଅମାନତ ଜମା (ସଂରକ୍ଷିତ ମୂଲ୍ୟର ୧୦%) ଟ.୨,୨୮,୩୬୨/-(ଦୁଇଲକ୍ଷ ଅଠେଇଶ ହଜାର ତିନିଶହ ବାଷଠୀ ଟଙ୍କା ମାତ୍ର)	ଟ.୩୬,୧୧,୨୯୬/- (ଛତିଶ ଲକ୍ଷ ଏଗାର ହଜାର ଦୁଇଶହ ଛୟାନବେ ଟଙ୍କା ମାତ୍ର) ୦୫ ନଭେମ୍ବର ୨୦୨୬ ସୁଦ୍ଧା
୨	ବିଦ୍ୟୁଲତା ସାମନ୍ତରାୟ	ଟ.୩୧,୪୨,୩୦୨/- (ଏକତିରିଶ ଲକ୍ଷ ବୟାଳିଶି ହଜାର ତିନିଶହ ଦୁଇଟଙ୍କା ମାତ୍ର) ୦୫.୦୩.୨୦୨୫ ସୁଦ୍ଧା			

ବନ୍ଧକ ସ୍ଥାବର ସମ୍ପତ୍ତିର ବିବରଣୀ
ଖାତା ନଂ ୭୨୬/୫୨୦, ପ୍ଲଟ ନଂ ୧୭୪୯(ଏ.୦.୧୨୦ ଡିସିମିଲ, ଘରବାରୀ), ମୌଜା: ଜଗନ୍ନାଥପୁର, ତହସିଲ- ଗରଦପୁର, ପିଏସ୍-ପାଟକୁରା, କେନ୍ଦ୍ରାପଡ଼ା, ଓଡ଼ିଶା-୭୫୪୧୫୩, ଘର/ପ୍ଲଟ୍‌ର ଚାରିକଡ଼ ପ୍ରାଚୀର, ଯାହାର ମାପ ୧୫୨୨ ବର୍ଗଫୁଟ ।
ପୂର୍ବ- ନରହରି ସୂତାର
ପଶ୍ଚିମ- ରାସ୍ତା
ଉତ୍ତର- ଝରଣା ବାରିକ
ଦକ୍ଷିଣ- ଧରଣୀଧର ବାରିକ ଏବଂ ପ୍ରହ୍ଲାଦ ବାରିକ

ନୋଟ୍: ନିଲାମଧାରୀମାନେ ସେମାନଙ୍କ ବିଡ୍ ଦାଖଲ କରିବା ପୂର୍ବରୁ ଏହାକୁ ଭଲଭାବେ ଅଧ୍ୟୟନ କରିବା ପାଇଁ ପରାମର୍ଶ ଦିଆଯାଉଛି । ଏହି ନିଲାମ ନିର୍ବିବାଦୀୟ ଏବଂ କୌଣସି ବିବାଦ ବିହୀନ ହେବ ।
ନିଲାମ ସମୟରେ ସର୍ବସାଧାରଣଙ୍କୁ ଆମନ୍ତ୍ରଣ କରାଯାଉଛି ଯେ ସେମାନେ ସେମାନଙ୍କର ବିଡ୍ ବ୍ୟକ୍ତିଗତ ଭାବେ ଦାଖଲ କରିବେ । କୌଣସି ଅଧିକାରୀ କିମ୍ବା ବ୍ୟକ୍ତିବିଶେଷ ଏଥିରେ ଗ୍ରହଣଯୋଗ୍ୟ ନୁହନ୍ତି । ପ୍ରତ୍ୟକ୍ଷ କିମ୍ବା ଅପ୍ରତ୍ୟକ୍ଷ ଭାବେ କେହି ଏହି ସ୍ଥାବର ସମ୍ପତ୍ତିକୁ ବିକ୍ରୟ କରିପାରିବେ ନାହିଁ ।
ଏହି ବିକ୍ରୟ ସର୍ତ୍ତ ଅନୁଯାୟୀ ସିକ୍ୟୁରିଟି ଇଣ୍ଟରେଷ୍ଟ (ଏନଫୋର୍ସମେଣ୍ଟ ଆଇନ) ୨୦୦୨ ନିୟମ ଅନୁଯାୟୀ ଅନୁଷ୍ଠିତ ହେବ ।
ସମ୍ପତ୍ତି ସଂପର୍କିତ ନିଲାମ ଆମର ପୋର୍ଟାଲ https://sarfaesi.auctiontiger.net/EPROC/ ୨୬.୧୧.୨୦୨୬ ଦିନ ୧୧ଟାରୁ ଆରମ୍ଭ ହେବ ।
ଅଧିକ ବିବରଣୀ ପାଇଁ ଦୟାକରି ସମ୍ବାଦପତ୍ରରେ ପ୍ରକାଶିତ ନୋଟିସ୍ ଏବଂ ଆମ ୱେବସାଇଟ୍ www.axisfinance.com ରେ ଦେଖିପାରିବେ ।
ଯୋଗାଯୋଗ ବ୍ୟକ୍ତିଙ୍କ ବିବରଣୀ ଏବଂ ମୋବାଇଲ ନଂ
ଆୟନ ଭଟ୍ଟାଚାର୍ଯ୍ୟ: ୯୮୧୧୭୧୦୫୫୮
ରିୟା ମଜୁମଦାର (ମୋ): ୬୨୯୧୩୭୧୩୨୯

ସ୍ଥାନ: କୋଲକାତା, ପଶ୍ଚିମବଙ୍ଗ
ତାରିଖ: ୧୦.୧୧.୨୦୨୬

ସ୍ୱା/- ପ୍ରାଧିକୃତ ଅଧିକାରୀ
ଆକ୍ସିସ୍ ଫାଇନାନ୍ସ ଲିମିଟେଡ୍

ପଞ୍ଜିକୃତ ଠିକଣା: ସି-୨, ୱାଡିଆ ଇଣ୍ଟରନ୍ୟାସନାଲ ସେଣ୍ଟର । ପି.ବି.ମାର୍ଗ । ୱର୍ଲି, ମୁମ୍ବାଇ,୪୦୦୦୨୫ ସିଆଇଏନ୍ ନଂ: ୟୁ୬୫୯୨୧ଏମ୍‌ଏଚ୍୧୯୯୫ପିଏଲ୍‌ସି୨୧୨୬୭୫
ଶାଖା ଠିକଣା: ଆକ୍ସିସ ଫାଇନାନ୍ସ ଲିମିଟେଡ୍, ଚନ୍ଦ୍ର କୁଞ୍ଜ, ୩ ପ୍ରିଟୋରିଆ ଷ୍ଟ୍ରିଟ୍, କୋଲକାତା-୭୦୦୦୭୧ ।

25001/1491/2627

GOVERNMENT OF ODISHA
OFFICE OF THE SUPERINTENDING ENGINEER
RURAL WORKS DIVISION, BHUBANESWAR

Ph. No. – 0674-2301787
Fax No.- 0674-2300965
E.Mail I.D. – eerw_bbsr@yahoo.co.in

No:-Tender – Online – BBSR Divn. – 20
Date :- 02.11.2026

e-Procurement NOTICE

1. Name of the work : Repair / Maintenance of Road work / CD work
2. Total No. of Projects : 02 Nos. of Projects
3. Class of contractor
   a) Above Rs. 20 lakh and upto 3 crore : 'B' Class (of Odisha PWD) or equivalent class of other licensing authorities.
   b) Upto Rs. 40.00 lakh : 'C' Class (of Odisha PWD) or equivalent class of other licensing authorities.
   c) Upto Rs. 20.00 lakh : 'D' Class (of Odisha PWD) or equivalent class of other licensing authorities.
4. Estimate cost of Individual project : Rs. 5.00 Lakh to 24.00 lakh
5. Time for completion : As per Annexure of TCN Col.No.5
6. Other details

Procurement Officer	Bid Identification No.	Availability of Tender on-line for bidding		Date & Time of opening of tender
		From	To	
1	2	3	4	5
Superintending Engineer, Rural Works Division, Bhubaneswar.	Tender Online – BBSR Divn. - 20	11.11.2026 at 11.00 A.M.	20.11.2026 up to 5.00 P.M	21.11.2026 at 11.00 A.M.

Further details can be seen from the website www.tendersorissa.gov.in

Sd/- Superintending Engineer,
Rural Works Divn.BBSR

OIPR 25001/25066/1/26-27/0022

34001/1143/2627

Mail ID: - eepwd.bgr@rediffmail.com
eepwd.bgr@gmail.com
Ph. No. 06652-232374

GOVERNMENT OF ODISHA
OFFICE OF THE SUPERINTENDINGENGINEER,
Balangir (R&B) DIVISION: BALANGIR
BID IDENTIFICATION No: BGR R&B/ 17/ 2026-27
No. 6012 // Dtd.05.11.2026

1. The **Superintending Engineer,** Balangir (R&B) Division, Balangir on behalf of the Governor of Odisha invites percentage rate bid in **Single** cover system in ONLINE MODE for construction of building work detailed in the table below from eligible contractors.
2. Nature of work : Civil Work
3. No of tender : 1 Nos. of Civil work
4. Tender cost : Rs.6000/- (Tender paper cost)
5. Class of Contractor : "B" Class (Registered with CDMS) (For Civil work)
6. Date & Time of sale & Receipt of Bids : From Dt. 09.11.2026, 11.00 A.M Dt. 16.11.2026 up to 5.00 P.M
7. Date of opening bid : Dt. 17.11.2026 at 11.30 A.M
8. The bidders have to participate in ONLINE bidding only.Further details can be seen from the website: http://tendersodisha.gov.in.

Sd/- Superintending Engineer
Balangir (R&B) Division

OIPR 34001/34028/1/26-27/0013

34001/1138/2627

ID: ee.randbjyp@gmail.com

GOVERNMENT OF ODISHA
OFFICE OF THE SUPERINTENDING ENGINEER, JAYAPUR (R&B) DIVISION, JAYAPUR
e-Procurement Notice

Bid Identification No. S.E (R&B)-25/2026-27/JYP(K)

No.6270 Date. 04.11.2026

Bid Documents consisting of work, Estimated Cost, Cost of Tender paper, EMD, Time of completion, Class of Contractors and the set of terms and conditions of contract and other necessary documents can be seen in Govt. Website i.e. www.tendersodisha.gov.in.

1. Name of the Work : Civil Works as mentioned in DTCN.
2. No. of Works : 4 Nos.
3. Estimated Cost : Rs. 1.77 lakhs to Rs. 42.28 lakhs
4. Period of completion : 1 (One) to 4 (Four) Months
5. Date & Time of Bidding : From 11.00 hours of **10.11.2026** Up-to 17.00 hours of **19.11.2026**
6. Last date & time for receipt of bids in portal : 17.00 hours of **19.11.2026.**
7. Bids received online shall be opened on : 11.00 hours of **20.11.2026.**
8. Name and address of the officer inviting Bid : Superintending Engineer, Jayapur (R&B) Division, Jayapur

Further details can be seen from the www.tendersodisha.gov.in

Sd/- Superintending Engineer
Jayapur (R&B) Division

OIPR 34001/34027/1/26-27/0025

The Odisha Agro Industries Corporation Ltd.,
(A Govt. of Odisha undertaking)
Regd. H.O.: 95-Satyanagar, Bhubaneswar-7S1007,
Tel. (0674) 25706B7, Email: oaicho@orissaagro.com

E-Procurement

1001/218/2627

E-Procurement in prescribed format is invited from Original Equipment Manufacturer for Supply of plastic crates for fruits and vegetable for the F.Y. 2026-27 in the districts of Odisha. For details, please visit the website "https://tendersodisha.gov.in/ ". The detail e-procurement documents will be available in the e-Tender site from dt. **07.11.2026 to dt 27.11.2026 up to 5.00 P.M.** The documents should be enclosed with paper cost **Rs.11800/- (to be remitted online)**. The last date of submission of document is dt **27.11.2026 up to 5.00P.M.** *The undersigned reserves the right to accept/reject any/all application (s) without assigning any reasons thereof.*

Sd/-
MANAGING DIRECTOR

OIPR 1001/1104/1/26-27/0011